

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
12198/2015

(Arising out of impugned final judgment and order dated 08/12/2014
in WPC No. 8585/2014 passed by the High Court Of Delhi At New
Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SHIV DAYAL SHARMA & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 09/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. Tushar Mehta, ASG
Mr. Kabir Hathi, Adv.
Ms. Madhurima M., Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with S.L.P. (C) No. 9351 of 2015.

[INDU POKHRIYAL]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.